

What sort of things we are going to teach to others.

*(Interruptions)*

SHRI S. JAIPAL REDDY (Mahbubnagar): I may recall that yesterday you were good enough to enquire as to whether the Indian Airlines deliberately delayed the flight... *(Interruptions)*

MR. SPEAKER: I have already taken action.

SHRI S. JAIPAL REDDY: Thirty Members of Parliament were held up... *(Interruptions)*

MR. SPEAKER: I never say things which I cannot do. I have already done that.

*(Interruptions)*

SHRI S. JAIPAL REDDY: What is the response thereto... *(Interruptions)*

MR. SPEAKER: I am to get it. I have already written to the Ministry.

*(Interruptions)*

SHRI S. JAIPAL REDDY: Mr. Janga Reddy also was one of those MPs..... *(Interruptions)*

MR. SPEAKER: Again you are persisting when I have already taken action. I do not say things which I do not mean. I do what I say. There is no difference between the two.

Now Papers to be laid on the Table.

12.11 hrs.

PAPERS LAID ON THE TABLE

*[English]*

**Drugs (Price Control) Amendment Order, 1988 and 1989; Notifications under Brentford Electric (India) Ltd., (Acquisition and Transfer of Undertakings) Act, 1987 and Companies Act, 1956**

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Drugs (Prices Control) Amendment Order, 1988 published in Notification No. S.O. 1069 (E) in Gazette of India dated the 18th November, 1988.

(ii) The Drugs (Prices Control) Amendment Order, 1989 published in Notification No. S.O. 82 (E) in Gazette of India dated the 18th January, 1989. [Placed in Library. See No. LT—7781/89]

(2) A copy of the Brentford Electric (India) Limited (Acquisition and Transfer of Undertakings) (Intimation regarding Mortgage, Charge, Lien or other Interest in any Property) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 236 (E) in Gazette of India dated the 29th March, 1989 under sub-section (3) of section 30 of the Brentford Electric (India) Limited, (Acquisition and Transfer

of Undertakings) Act, 1987. [Placed in Library. See No. LT—7782/89]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1987-88.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—7783/89]

(b) (i) A statement regarding Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1987-88.

(ii) Annual Report of the cycle Corporation of India Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—7784/89]

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—7783/89 and 7784/89]

**Detailed Demands for Grants of Department of Posts for 1989-90 and Detailed Demands for Grants of the Department of Telecommunications for 1989-90**

THE MINISTER OF COMMUNICATIONS (SHRI BIR BAHADUR SINGH): I

beg to lay on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for 1989-90. [Placed in Library. See No. LT—7785/89]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications for 1989-90. [Placed in Library. See No. LT—7786/89]

**Oil and Natural Gas Commission (Death, Retirement and Terminal Gratuity (Amendment) Regulations, 1986**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table a copy of the Oil and Natural Gas Commission (Death, Retirement and Terminal Gratuity) (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. Sec./RR/3.7/88 in Gazette of India dated the 5th November, 1988 together with corrigendum thereto, under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT—7787/89]

**Detailed Demands for Grants of the Ministry of Food and Civil Supplies for 1989-90**

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1989-90. [Placed in Library. See No. LT—7788/89]

*Reports***Annual Report and review on the working of Coal Mines Provident Fund Organisations for 1987-88**

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K. JAFFAR SHARIEF): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) on the working of the Coal Mines Provident Fund Organisations for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund Organisations for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—7789/89]

**Review on the Working of and Annual Report of the National Projects Construction Corporation for 1987-88**

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1987-88.

(ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—7790/89]

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table a copy of the Petroleum (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 79 (E) in Gazette of India dated the 31st January, 1989 under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT—7791/89]

12.12 hrs.

**ESTIMATES COMMITTEE**

[English]

**Seventy-eighth and Seventy-seventh Reports**

SHRI ASUTOSH LAW (Dum Dum): I beg to present the following Reports:

- (1) 78th Report (Hindi and English versions) of Estimates Committee on the Ministry of Labour Employees' Provident Fund Organisation and Minutes of the Sitzings of the Committee relating thereto.
- (2) 77th Report (Hindi and English